

GOVERNMENT OF TELANGANA  
ABSTRACT

High Court for the State of Telangana - Amendment to Rules on the Appellate Side - Re-numbering of sub-rule (1) of Rule 70 as Clause (a) and insertion of new Clause (b) of sub-rule (1) of Rule 70; insertion of new para towards the end of Clause (c) of sub-rule (12) of Rule 70 of Appellate Side Rules – Notification – Orders - Issued.

LAW (LA, LA&J-HOME-COURTS.A2) DEPARTMENT

G.O.Rt.No.638

Dated:03.12.2019

Read:-

From the Registrar General, High Court for the State of Telangana, Hyderabad,  
Letter Roc.No. **116/SO/2019, dated.23-04-2019.**

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ORDER:

In the circumstances reported by the Registrar General, High Court for the State of Telangana in the letter read above, the Government of Telangana hereby issue the following Notification which shall be published in Rules supplement, Extraordinary Gazette, dated:03.12.2019.

NOTIFICATION

In exercise of the powers conferred under Section 122 of Civil Procedure Code, 1908, the Government of Telangana, hereby issue the following amendments to Sub-Rule (1) and Sub-Rule 12 of Rule 70 of High Court Appellate Side Rules as under:

The existing sub-Rule (1) of Rule 70 shall be numbered as Clause (a) of Sub-Rule (1).

**Insertion of the following new Clause (b) of sub-rule (1) of Rule 70 of Appellate Side Rules:**

"(b) To enable parties to proceedings in the High Court who are not familiar with English Language to know the outcome of their cases, copies of the translated Telugu version of the operative portion and/or full text of the judgment may also be provided on application, subject to the condition that the same cannot be used for the purpose of filing Appeals, Revisions, Reviews, Special Leave Petitions or any other official purposes."

**Insertion of the following new para at the end of clause (c) of sub-rule (12) of Rule 70 of Appellate Side Rules.**

"The fees to be paid for supply of the Telugu version of the operative portion or full final judgments/orders shall be the same as the fee for certified copies as may be prescribed from time to time, under Rule 70 (12) (c)."

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A.SANTHOSH REDDY  
SECRETARY TO GOVERNMENT  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To  
The Commissioner of Printing, Stationery and Stores Purchase,  
Hyderabad(with a request to publish in the Telangana Gazette  
and send 10 copies directly to the High Court for the State of Telangana at Hyderabad).

//p.t.o.//

The Registrar General, High Court for the State of Telangana at Hyderabad.

**Copy to:-**

The P.S. to Hon'ble Minister (Law and Courts).

The P.S. to Secretary (LA&J).

The Law (C) Department.

Sf/Sc.

// FORWARDED :: BY ORDER //

T. V. Ramana  
SECTION OFFICER

**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

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**Endt.Roc.No.116/SO/2019**

**Dated:06.12.2019**

**"COMMUNICATED."**

  
**REGISTRAR GENERAL**  
6.12.19

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
- 3) All the Registrars, High Court for the State of Telangana.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court for the State of Telangana [with a request to instruct the concerned to place the same in High Court's website]
- 5) All the Officers, High Court for the State of Telangana.
- 6) All the Section Officers in Judicial Side, High Court for the State of Telangana.